

Central Administrative Tribunal  
Jaipur Bench, JAIPUR

OA No.30/2011

This the 23<sup>rd</sup> day of February, 2011

**Hon'ble Shri M.L. Chauhan, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

Hanuman Prasad Shukla S/o Shri Prasad Shukla aged about 60 yrs, r/o ward No. 9, Rajakhera Distt. Dholpur(Rajasthan).

...Applicant

(By Advocate: Shri P.N.Jatti )

**- VERSUS -**

1. Union of India through the Secretary to the Government of India, Department of Post, Dak Bhawan Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7
3. Director Postal Services (HQ) Jaipur, O/o CPMG Office Rajasthan Circle-Jaipur
4. Superintendent Post offices, Dholpur Dn. Dholpur.

.....Respondents

**ORDER (ORAL)**

Grievance of the applicant is that although he had filed defence statement to the charge memo on 24.8.2010 but the disciplinary authority has not taken any action thereafter.

2. Under these circumstances, the applicant has prayed that a direction may be given to the respondents to pass final order pursuant to the charge memo dated 23.7.2010.
3. We have heard learned counsel for applicant at the admission stage. We are of the view that the applicant has made out a case for grant of relief. Accordingly, the present OA is disposed of with a direction to the disciplinary authority, i.e. the Superintendent of post offices, Dholpur Dn. Dholpur, (Respondent No.4) to take final

decision pursuant to the defence statement submitted by the applicant on 24.8.2010 as to whether the matter is required to be dropped or the inquiry officer is required to be appointed in the matter. Such a decision <sup>is shall be</sup> ~~is~~ be taken by the respondents <sup>in No 4</sup> ~~in~~ within a period of one month from the date of receipt of a copy of this order.

4. With these observations, the OA shall stand disposed of. No costs,

*Anil Kumar*  
**Anil Kumar**  
**Member (Administrative)**

*M.L.Chauhan*  
**(M.L.Chauhan)**  
**Member (Judicial)**

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